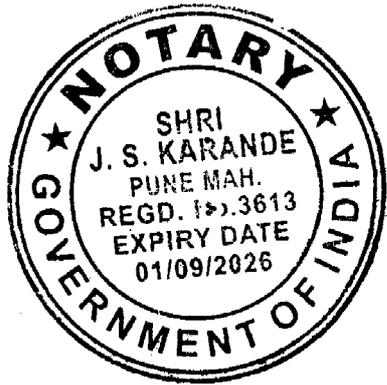


BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

EXECUTION APPLICATION NO.01/2018(WZ)

IN

ORIGINAL APPLICATION NO.08/2015(WZ)



Sujal Sahakari Gruha

Rachana Sanstha Maryadit

.... Applicant

Versus

The Commissioner, PMC & Ors.

.... Respondents

**ADDITIONAL AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENT NO. 2 - MAHARASHTRA POLLUTION
CONTROL BOARD.**

I, Nitin Shinde, Age – 58 years, Occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-I having my office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under : –

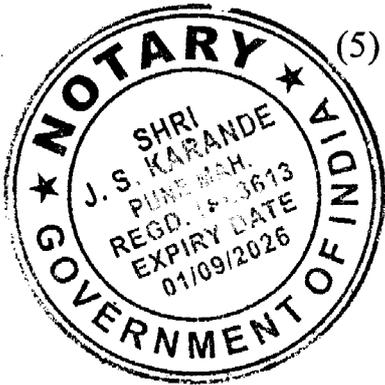
- (1) I am filing this additional affidavit in reply in compliance of the order dated 10/10/2023 passed by this Hon'ble National Green Tribunal.
- (2) I say and submit that in response to the letters issued by the Respondent Board, the Respondent no. 1 – Pune Municipal Corporation (PMC) has submitted the list of Marriage halls, Lawns and Club Houses pertaining to area of Karvenagar, Kothrud, Erandwane in Pune region.

(3) I say and submit that Respondent MPC Board has issued Reminder Letter to Respondent no. 1 – Pune Municipal Corporation (PMC) to provide whole list of Marriage Halls/Lawns and Club houses within its jurisdiction, which is still awaited.

(4) I say and submit that the Respondent MPC Board has issued Show Cause Notices on 13/02/2024 to Marriage Halls/ Lawns and Club houses as per the list provided by PMC. A sample copy of Show Cause Notice dated 13/02/2024 alongwith the list of Marriage Halls/ Lawns and Club houses is enclosed herewith and marked as an **Annexure-I**.



(5) I say and submit that further in compliance to above said order the Respondent MPC Board has published the Public Notice in the leading Newspapers 'Times of India' & 'Indian Express' dtd.26/2/2024 in English and in 'Maharashtra Times', 'Loksatta', 'Lokmat' & 'Sakal' in Vernacular language on 28/2/2024 in the State of Maharashtra. Copies of the Public Notices in English and Marathi languages are enclosed herewith and marked as an **Annexure-II**.



Solemnly affirmed on this **28 FEB 2024** day of February, 2024 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 2.

BEFORE ME

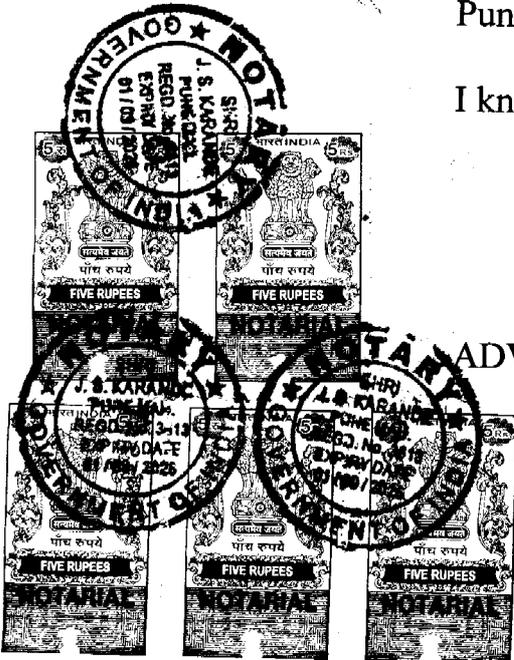
ADVOCATE

J. S. KARANDE
B.A. (Hons.) LL.B.
ADVOCATE & NOTARY
GOVT. OF INDIA, PUNE

28 FEB 2024

(Nitin Shinde)
Sub-Regional Officer,
MPCB Pune-I

NOTED AND REGISTERED
AT SL. No. **113/2024**



MAHARASHTRA POLLUTION CONTROL BOARD

SUB-REGIONAL OFFICE – PUNE-I



Ph. 020-25811694
Fax. 020-25811029

Jog Center Bldg.
2nd floor, Wakdewadi,
Old Mumbai – Pune Highway,
Pune 411003

MPCB/ SROP1/240213-FTS-0144

Date:-13.02.2024

To,
M/s. Manohar Mangal Karyalaya
Mehendale Garage, Gulvani Maharaj Path
Erandwana, Pune.

Sub: Show Cause Notice for violation of Environmental norms.

Ref: 1. Order dated 3/7/2017 & 8/8/2023 passed by Hon'ble NGT.
2. Board Office letter no.BO/JD(APC)/TB-4B-4586 dtd.24/11/2016.
3. List received from PMC dtd.11/12/2023.

WHEREAS you are operating your Marriage Hall activity in the "Water & Air Pollution Prevention area" declared under the provision of Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 respectively Maharashtra Pollution Control Board has granted "Consent to Operate" stipulating certain terms and conditions therein.

AND WHEREAS, MAHARASHTRA POLLUTION CONTROL BOARD has issued circular on 24/11/2016 wherein guidelines for marriage halls, lawns and club houses stipulated and the said activities are incorporated in Consent regime. It was obligatory on your part to obtain valid Consent from MPC Board, under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (M&H) Rules and comply all the conditions stipulated in the Consent.

AND WHEREAS it was obligatory on your part to obtain valid Consent from MPC Board, under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (M&H) Rules and comply all the conditions stipulated in the Consent.

NOW THEREFORE, you are hereby warned to comply above points immediately & inform this office about the steps taken regarding the above non-compliance within seven days after receipt of this Notice, failing which the necessary legal action will be initiated against you. The compliance of the same will be placed before Hon'ble NGT court for further directions, which may please be noted.

Yours faithfully,

Nitin Shinde

(Nitin Shinde)
Sub-Regional Officer
M.P.C.Board, Pune-I.

Copy submitted for information to :-

- Joint Director (APC), M.P.C Board, Mumbai.
- Regional Officer M.P.C.Board, Pune.



List of Mangal Karyala Received from Respondent No. 1 Pune Municipal Corporation (PMC)

Sr.No.	Name and Address
1	The Municipal Commissioner, Pune Municipal Corporation, Pune.
2	M/s.Siddhi Banquet Hall S.No.7/2/4D.P.Road,Mhatrepool,Erandwana,Pune.
3	M/s. Gharkul Lawns S.No.7/2/4D.P.Road,Mhatrepool,Erandwana, Pune.
4	M/s. Manohar Mangal Karyalaya Mehendale Garage, Gulvani Maharaj Path Erandwana, Pune.
5	M/s. Harshal Garden 153, Karve Road, Erandwana,Pune.
6	M/s. Ashwamegh Hall Erandwana ,Karve Road, Pune.
7	M/s. Sonal Hall, Erandwana, Karve Road, Pune
8	M/s. Kohinoor ,34/12Shankar Govind Sane Bandhu Erandwana, Pune.
9	M/s. Ashwamedha, Plot No. 17/8, Sr.No.15/8+9 Swati Natu Erandwana, Pune.
10	M/s. Ganesh 16/3 Vasant Gokhale, Erandwane, Pune.
11	M/s. Mantra Bankfit Hall Opposite Shastrinagar Police outpost L.P.G. Next to Pampa, Shastrinagar Kothrud, Pune.38
12	M/s. Shiv Chaitanya Hall Sr.No. 121/122 Lane No.9 Rambagh Colony,Pauda Road Kothrud Pune 38
13	M/s. Swaprapurva Hall Sr.No. 124/12, Shilpa Society MIT,Near College Kothrud Pune 38
14	M/s. Omkar Bedekar Hall Sr.No. 43/2, Rambagh Colony, Bedekar Ganapati Mandir, Pauda Road Kothrud, Pune 38.
15	M/s. Punai AuditoriumSr.No. 217/1, More Vidyalaya Chowk, Opposite Gadgil Showroom, Paud Road Kothurd Pune.
16	M/s. Ustav Mangal Auditorium Sr.No.121/122, Shiksha Nagar Lokmanya Colony, Paud Road, Kothurd Pune 38.
17	M/s. Spice Garden Auditorium Sr.No.122, Jai Bhawani Mata Mandir Road, Rambagh Colony Kothrud Pune-38

18	M/s. Sharaw Lawns Sr.No.122, Jai Bhawani Mata Mandir Road, Rambagh Colony Kothrud Pune-38
19	M/s. Digambar Hall Rambagh Colony near Bharati Vidyapeeth, Paud Road Kothrud Pune 38
20	M/s. Shiv Samarth Hall Sr.No. 122 Jai Bhavani Mata Mandir Nagar Road, Rambagh Colony Kothrud Pune 38.
21	M/s.Amber Mangal Karyalaya Opposite Mrityajay Mandir, Karve Road, Kothrud, Pune 38
22	M/s.Ishadhan Hall Ishadhan Society, Paud Road, Kothrud, Pune 38
23	M/s. Swami Kripa Hall Opposite Mrityajeshwar Mandir, Karve Road Kothrud Pune 38
24	M/s. Ashish Garden Ashish Garden Chowk, Gadve Colony, Kothrud Pune 38
25	M/s. Moreshwar Auditorium 17/W/3 behind Sangampress, Kothrud.
26	M/s. Siddharath Hall Opposite Sangampress, Kothrud.
27	M/s. Pratijna Hall Samarth Path, Karvenagar, Pune 52
28	M/s.Majeta Rajarampool D.P. Road, Karvenagar, Pune.
29	M/s. Kakade Palace Mawle Ali, Karvenagar, Pune.
30	M/s. Mahalakshmi Lawns Rajarampool, Next to Chandalok Garden, Karvenagar, Pune.
31	M/s. Vedanta Mangal Karyalaya Vedanta Mangal Karyalaya, Karvenagar,Pune.
32	M/s.Pandit Farm/Lawns 36 M. D.P. Road Karvenagar, Pune 52.
33	M/s.Narayani Lawns 36 M. D.P. Road Karvenagar, Pune 52.
34	M/s.Harvest Lawns 36 M. D.P. Road Karvenagar,Pune 52.
35	M/s.Dudhane Lawns 36 M. D.P. Road Karvenagar,Pune 52.
36	M/s.Keshav Bagh 36 M. D.P. Road Karvenagar, Pune 52.
37	M/s.Kakade Palace Mangal Karyalaya Sr.No. 16 Pai, out of 18 Karvenagar, Pune 52.
38	M/s.Golden Leaf Lawns 36 M.D.P. Road, Karvenagar, Pune 52



athee's nephew Sanjay Singh, who was driving the SUV at the time of the incident, said the killers spared his life so that he could tell others about the murder. They warned me that if any family members of Nafe Singh Raaee goes against Karambir Raaee, Nareesh Kaushik, Gaurav athee, Rahul and Kamal, then the whole family will be eliminated," said Singh.

to be held in the month of MARCH - 2024 at Pratapnagar Depot on 08/03/2024 has been rescheduled & is to be held on 07/03/2024. All other terms and conditions will remain unchanged. Please visit Western Railway Website of material Management Department i.e. www.wr.indianrailways.gov.in as well as on www.traps.gov.in e-auction portal for further information. (BIM/Auction Programme-III) MARCH -2024 Dt.23/02/2024 1215

1. 100% No. of works : U1 (One) no.
2. Period of completion : 60 days.
3. Other details : www.tendersodisha.gov.in

Annexure II

Procurement Officer	Bid Identification No.	No. of bridge works	Availability of tender online for bidding	
			From	To
Chief Engineer, Buildings & Bridges, Rural Works, Odisha, Bhubaneswar	RFP-Online-11 (Bridge)/ 2023-24	01 (One) No.	28.02.2024 at 11.00 A.M.	13.03.2024 Up to 5.00 P.M.

Other details can be seen in the bidding documents, which will be available in website www.tendersodisha.gov.in
Sd/-
Chief Engineer (Buildings & Bridges) Rural Works, Odisha, Bhubaneswar
CPR- 251231/1003/23-24

State's 5 year

16 residents in has to be a solu

n district forest 1 Mani Tripathi as were being tss the situation. 1 Chuk area is by forests. We d five cages and aps, along with us for trapping he said.

lent is part of a acks in the re-r. The incidents aised concerns ety of children, authorities ta-ial steps to safe-able groups. In idraprayag and ricts, which han-ber of attacks, I have been de-cted students en ds.

ivist's h'way

ecalled Shubb- alone used to wheat flour for also helped in was cool-min- the day of pro- calm, but then e brutality and ad," said Gur- i, an elderly far- ting in his trac-

rate statement, r of opposition Bajwa accused legiance with as not uttered ist the BJP-led t. He must ex- ; stopping him an FIR against ce," he said.

APTRANSCO: VJAYAWADA
e-Procurement Tender Notice
The APTRANSCO invites bids online for Spec No. PMM32-07/2024, Work : Lot 1: 31 Nos 220V, 100AH (10 A FC/ 20 A FCBC) Battery Chargers, Lot 2: 11 Nos. DCDB panels for 220 V 10 A 100AH Battery chargers, Lot 3: 5 Nos. 220V, 400AH (60 AFC/ 100 A FCBC) Battery Chargers, Date & Time of availability of Tender: 27.02.2024 at 06:00 PM. Web: <http://apeprocurement.gov.in>.
Sd/- CHIEF ENGINEER, TRANSMISSION
Dt. 27/02/2024

नगर निगम वीटर जयपुर
(संकेत दीपवास उपग्रहय वन, स्वयं कोठी, टॉक रोड, जयपुर-15)
जयपुर / 2023-24 / 200 दिनांक : 18.02.2024
3-निविदा सूचना संख्या 33/2023-24
नगर निगम वीटर जयपुर को कोर से विद्युत कार्य हेतु नगर निगम वीटर जयपुर में 3 अन्व विभागों में को निविदा के माध्यम से निविदा सूचना संख्या 33/2023-24 में पंजीकृत संवेद्यकों से निर्धारित प्रत्येक में ई-टेंडरिंग प्रक्रिया में ऑन लाइन निविदा आमंत्रित की जाती है।
निविदा से सम्बंधित सूचना विवरण वेब साइट <http://aproc.njasthan.gov.in> & <http://app.njasthan.gov.in> पर निगम UIN No. JNC2324H50801340 पर देखा जा सकता है।
बिद्युत संवेद्यकों को ई-निविदा में मांग लेने हेतु वेबसाइट <http://aproc.njasthan.gov.in> पर रजिस्ट्रेशन करवाना आवश्यक है।
जयपुर / 2023 / 200 अधिकारी अधिकारिता (विद्युत)

आईआरईएम (इंडिया) लिमिटेड / IREL (India) Limited
(भारत सरकार का उद्यम)
(A Government of India Undertaking)
CIN : U11004MH1900CO000167 Website : www.irel.co.in
ISO 9001: 2015, ISO 14001: 2015

IREL (India) Limited invites Expression of Interest (Eoi) (Eoi No. IREL/COEOM/MTG/01/2024)
from international aspirants of Granet for Empanment/ selection of Business Development Associates (BDA) to facilitate sale of different grades of Garnet at OSCOM unit. Interested agencies shall submit their proposal in sealed envelopes physically as per the instructions given in the EOI and agencies may download Eoi document from <http://irel.co.in> (news section). Any candidature / extension to above tenders shall be hosted in above websites only.
CBC 48120/12/007/42324 General Manager (Marketing)

PUBLIC NOTICE
TAKE NOTICE that one Shri MEHER HORMAZSHAW MEHTA alias MEHAR HORMAZSHAW MEHTA alias MEHER H. MEHTA alias MEHTA MEHER HORMAZSHAW, a bachelor, Parsee, Zoroastrian Indian Inhabitant, residing at Room No. 7, Shabbir Building, 1st floor, Mehla Patel Agiyari Lane, Grant Road, Mumbai 400 007 died intestate at Mumbai on or about the 26th day of April, 2012 and whereas as per the order dated 16/12/2016 passed under the provisions of Section 10 of The Administrators General Act, 1963 as amended by The Hon'ble Bombay High Court in T. & J.J. Miscellaneous Petition No. 113 of 2016; the estate of the said deceased is taken in charge by The Administrator General, Maharashtra State having Office at 2nd floor, Old Secretariate (Annexe), M.G. Road, Near Elphinstone College, Mumbai-400 032 (Telephone : 22841818/22814554, email - agot.ljd@maharashtra.gov.in).
AND WHEREAS I, the Administrator General, State of Maharashtra invite the claims of the person/s having or claiming to have right, title and/or interest by way of inheritance/succession and / or otherwise in respect of assets of the said deceased at the abovesaid Office' address within the period of one month from the date of publication of this Notice; after the expiration of which time the undersigned shall proceed to hand over the assets to the persons entitled thereto having regard only to the claims of which, he shall then have noticed. Mumbai,
Dated this day _____ of February, 2024.
Sd/-
Dr. Chandrashekhar S. Babakar
Administrator General
General, Maharashtra State, Mumbai

DGH
Government of India
Ministry of Petroleum and Natural Gas
Directorate General of Hydrocarbons
ENGAGEMENT OF HYDROCARBON PROFESSIONALS ON CONTRACT BASIS
Directorate General of Hydrocarbons (DGH), Ministry of Petroleum and Natural Gas, in collaboration with Oil India Ltd. and ONGC is looking for young, talented, innovative and dynamic professionals to work as Hydrocarbons Professionals, purely on contract basis, in North East Hydrocarbon Coordination Cell (NEHCC) in DGH. The selected candidate will be posted in the North-East States of India in State headquarters and District headquarters.
Eligible candidates with required qualification and relevant experience may send application in prescribed format together with all supporting self-attested documents, to Senior Manager-HR at email: dghrecruitment@dghindia.gov.in to reach latest by 25.03.2024.
For further details and updates, please visit our website www.dghindia.gov.in
HOD (HR & Admin), DGH

MAHARASHTRA POLLUTION CONTROL BOARD
Tel: 24010437/2402078/124014701
Fax: 24023518/24024068/24044531
Website: <https://mpcb.gov.in>
Kalyanesh Point, 2nd - 4th Floor
Sion-Mahanga Scheme Rd.No.8,
Near Sion Circle, Sion (East)
Mumbai- 400 022.

PUBLIC NOTICE
This Public notice is issued as per the order of Hon'ble NGT, (WZ) in O.A. no: 8/2015 (Sujai Sahakari Gruha Rachna Sanstha Maryadi Vs The Commissioner PMC):-
In compliance of the Hon'ble NGT Order dtd.19/9/2019 passed in O.A. no. 400/2017 filed by Westend Green Farms Society Vs. Union of India & Ors. CPCB has framed the "Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Marriage Halls/Lawns/ Club Houses and the Area/ Cluster of Restaurants/ Hotels/ Motels/Banquets". Accordingly, all the concerned state holders shall comply with following guidelines:
• All individual units to provide necessary facilities for control of air, water & noise pollution, solid waste management.
• All individual units to take necessary approvals from the concerned authorities.
• All individual units shall obtain Consent to Establish/Operate under Air/Water Act from the Maharashtra Pollution Control Board.
• All individual units shall obtain permission from concerned Authorities in accordance with provisions of Noise Rules.
• All individual units shall obtain permission for Ground Water Extraction from concerned Authorities, if required.
• All individual units shall obtain Building Plan Approval and Fire Safety Certificate/NOC from concerned Authorities.
• All concerned Local Authorities to ensure provision of adequate common facilities for water pollution, solid waste management, parking etc.
• All Individual Establishments and Marriage Halls/Lawns/Club Houses and the Area/Cluster of Restaurants/Hotels/Motels/Banquets shall comply with the Guidelines issued by the CPCB, which is available on website (<https://cpceb.nic.in>)
Sd/-
(Dr. Avinash Dhale) (IAS)
Member Secretary
Maharashtra Pollution Control Board
Date : 26/02/2024
Place : Mumbai

Times of India
dtd. 27.02.2024.

MAHARASHTRA POLLUTION CONTROL BOARD		
Tel: 240104377/24020781/24014701 Fax: 24023516/24024068/24044531 Website: https://mpcb.gov.in		Kalpataru Point, 2nd - 4th Floor Sion-Matunga Scheme Rd.No.8, Near Sion Circle, Sion (East) Mumbai- 400 022.
PUBLIC NOTICE		
<p>This Public notice is issued as per the order of Hon'ble NGT. (WZ) in O.A. no: 8/2015 (Sujal Sahakar Gruha Rachna Sanatha Maryadi Vs The Commissioner/PMC) :- In compliance of the Hon'ble NGT Order dtd. 19/9/2019 passed in O.A. no. 400/2017 filed by Westend Green Farms Society Vs. Union of India & Ors. CPCB has framed the "Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Marriage Halls/ Lawns/ Club Houses and the Area/ Cluster of Restaurants/ Hotels/ Motels/Banquets". Accordingly, all the concerned state holders shall comply with following guidelines:</p>		
<ul style="list-style-type: none"> • All individual units to provide necessary facilities for control of air, water & noise pollution, solid waste management. • All individual units to take necessary approvals from the concerned authorities. • All individual units shall obtain Consent to Establish/Operate under Air/Water Act from the Maharashtra Pollution Control Board. • All individual units shall obtain permission from concerned Authorities in accordance with provisions of Noise Rules. • All individual units shall obtain permission for Ground Water Extraction from concerned Authorities, if required. • All individual units shall obtain Building Plan Approval and Fire Safety Certificate/NOC from concerned Authorities. • All concerned Local Authorities to ensure provision of adequate common facilities for water pollution, solid waste management, parking etc. • All individual Establishments and Marriage Halls/Lawns/Club Houses and the Area/Cluster of Restaurants/Hotels/Motels/Banquets shall comply with the Guidelines issued by the CPCB, which is available on website (https://cpcb.nic.in) 		
Sd/- (Dr. Avinash Dhakne IAS) Member Secretary Maharashtra Pollution Control Board		
Date : 26/02/2024 Place : Mumbai		
		
27 Feb 2024 The Indian Express		



बुधवार, दि. २८ जून २०२४

हेलायू ली

पान क्र. ०२

महाराष्ट्र प्रदूषण नियंत्रण मंडळ	
दूरध्वनी क्र. २४०१०४३०/२४०२०४८१ Visit us at: http://mpcb.gov.in Website: http://www.mpcb.gov.in	 कार्यालय: वॉर्ड २, १-मजला, जीव माटंग विमान बंदूक क्र. ८, जीव सर्वनासपीर, जीव (पूर्व) मुंबई - ४०० ०२२.
सार्वजनिक सूचना	
<p>सदरील जाहीर सूचना भारतीय राष्ट्रीय हरीत सन्मार्च योनी मूळ अर्थ क्रमांक ८/२०१५ (सुपल सहकारी युर पत्रा संख्या मर्यादित विरुद्ध आयुक्त, पुणे महानगरपालिका) सारखे दिलेल्या जाहीराच्या अनुसार जारी करण्यात येत आहे :-</p> <p>भारतीय राष्ट्रीय हरीत सन्मार्च अंतर्गत मूळ अर्थ क्रमांक ४००/२०१० वेस्ट एन्ड वील कंपनी सोसायटी विरुद्ध भारतीय संघराज्य आणि अन्य या चट्टाच्या दिनांक १९/०५/२०१९ रोजीच्या अंतीम आदेशाचे पालन करणेसाठी केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी 'जासनी आस्थापना तसेच वेगळे कार्यालये / लॉन्स / वरुब हलसेस आणि क्षेत्र / रेस्टोरंट समूह / हॉटेल्स / मोटेल्स / बिग्ट हॉल यांच्याकडून प्रदूषणाच्या नियंत्रणासाठी आणि पर्यावरण विषयक निकालांच्या अंमलबजावणीसाठीची संरक्षण / दिशानिर्देश' सुनिश्चित केले आहेत. त्यानुसार सर्व समूह पाठ्यातकरीनी खालील निर्देशाने अनुपालन करणे आवश्यक आहे :-</p> <ul style="list-style-type: none"> * सर्व वरील नमूद आस्थापनांनी हवा, पाणी आणि ध्वनी प्रदूषण नियंत्रणासाठी आवश्यक हवा सुविधांची आणि ध्वनि कपरा व्यवस्थापनाची पूर्तता करणे आवश्यक आहे. * सर्व आस्थापनांनी संबंधित प्राधिकरणांकडून आवश्यक त्या परवानग्या घेणे आवश्यक आहे. * वरील नमूद आस्थापनांनी जल प्रदूषण (प्रतिबंध व नियंत्रण) कायदा, १९७४ व हवा प्रदूषण (प्रतिबंध व नियंत्रण) कायदा, १९८९ कायदांच्या अंतर्गत उद्योग स्थापनेसाठी/ उद्योग कार्यान्वयनासाठी महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांच्याकडून संमतीपत्र प्राप्त करणे आवश्यक आहे. * सर्व आस्थापनांनी ध्वनी प्रदूषण नियंत्रणाच्या तरतुदीच्या अनुसार संबंधित प्राधिकरणांकडून परवानगी घेणे आवश्यक आहे. * सर्व आस्थापनांनी आवश्यक प्रमाणे मूलतः कपरा कपरासाठी संबंधित प्राधिकरणांकडून परवानगी घेणे आवश्यक आहे. * सर्व आस्थापनांनी संबंधित प्राधिकरणांकडून इमारत नकाशा/ मंजूरी प्रमाणपत्र आणि अग्नि सुरक्षा प्रमाणपत्र तसेच स्थानिक स्वयंसेवक संस्थेकडून ना हक्कत इमारतपत्र प्राप्त करणे आवश्यक आहे. * सर्व स्थानिक प्राधिकरणांनी जल प्रदूषण, ध्वनि कपरा व्यवस्थापन, बाह्यतक आदीकरिता आवश्यक हवा सांभाळक सुविधांची तरतुदी सुनिश्चित करणे आवश्यक आहे. * सर्व नमूद आस्थापना, वेगळे कार्यालये / लॉन्स / वरुब हलसेस आणि क्षेत्र / रेस्टोरंट समूह / हॉटेल्स / मोटेल्स / बिग्ट हॉल यांनी केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी जारी केलेल्या दिशानिर्देशाने अनुपालन करणे आवश्यक आहे. सदर दिशानिर्देश http://www.mpcb.gov.in या संकेतस्थळावर उपलब्ध आहेत. 	
दिनांक : २०/०२/२०२४ स्थळ : मुंबई	सही :- (डॉ. अविनाश दाकणे, भागसे) सहाय्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ

२८ मार्च २०२४ बुधवार

लोकसत्ता

पान क्र. १३

महाराष्ट्र प्रदूषण नियंत्रण मंडळ	
दूरध्वनी क्र. २४०१०४३०/२४०२०८१ Visit us at: http://mpcb.gov.in Website: https://www.mpcb.gov.in	
सार्वजनिक सूचना	
सदरील जाहीर सूचना माननीय राष्ट्रीय हरित खातेद यानी मूळ अर्ज क्रमांक ८/२०१९ (सुजल सहकारी गृह रचना संस्था मर्यादित विरुद्ध आयुक्त, पुणे महानगरपालिका) याबाबत दिलेल्या आदेशाच्या अनुसार जारी करण्यात येत आहे :-	
माननीय राष्ट्रीय हरित खातेद अर्ज क्रमांक ४००/२०१९ वेस्ट (एच ग्रीन फार्स सोसायटी विरुद्ध भारतीय संघराज्य आणि अन्य या खटल्याच्या दिनांक १९/०९/२०१९ रोजीच्या अंतरीय आदेशाचे पालन करणेकामी केंद्रीय प्रदूषण नियंत्रण मंडळ यानी 'खासगी आस्थापना एतरेय मंगल कार्यालये / लॉन्स / बलब हाउसेस आणि क्षेत्र / रेस्टोरंट समूह / हॉटेल्स / मोटेल्स / बँकेट होल यांच्याकरिता प्रदूषणाच्या नियंत्रणासाठी आणि पर्यावरण विषयक निकषांच्या अंमलबजावणीसाठीची यंत्रणा / दिशानिर्देश' सुनिश्चित केले आहेत. त्यानुसार सर्व नमूद भागधारकांनी खालील निर्देशांचे अनुपालन करणे आवश्यक आहे :-	
* सर्व घरील नमूद आस्थापनांनी हवा, पाणी आणि ध्वनी प्रदूषण नियंत्रणासाठी आवश्यक त्या सुविधांची आणि घन कचरा व्यवस्थापनाची पूर्तता करणे आवश्यक आहे.	
* सर्व आस्थापनांनी संबंधित प्राधिकरणांकडून आवश्यक त्या परवानग्या घेणे आवश्यक आहे.	
* घरील नमूद आस्थापनांनी जल प्रदूषण (प्रतिबंध व नियंत्रण) कायदा, १९७४ व हवा प्रदूषण (प्रतिबंध व नियंत्रण) कायदा, १९८१ कायदांच्या अंतर्गत उद्योग स्थापनेसाठी / उद्योग कार्यान्वयनासाठी महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांच्याकडून संमतीपत्र प्राप्त करणे आवश्यक आहे.	
* सर्व आस्थापनांनी ध्वनी प्रदूषण नियंत्रणाच्या तरतुदीच्या अनुषंगाने संबंधित प्राधिकरणांकडून परवानगी घेणे आवश्यक आहे.	
* सर्व आस्थापनांनी आवश्यकते प्रमाणे मूजल उपसा करणेसाठी संबंधित प्राधिकरणांकडून परवानगी घेणे आवश्यक आहे.	
* सर्व आस्थापनांनी संबंधित प्राधिकरणांकडून भ्रमास नकारा / मंडूरी प्रमाणपत्र आणि अग्निपुरका प्रमाणपत्र तसेच स्थानिक स्वराज्य संस्थेकडून ना हरकत प्रमाणपत्र प्राप्त करणे आवश्यक आहे.	
* सर्व स्थानिक प्राधिकरणांनी जल प्रदूषण, घन कचरा व्यवस्थापन, बाह्यतळ आदीकरिता आवश्यक त्या सामायिक सुविधांची तरतुद सुनिश्चित करणे आवश्यक आहे.	
* सर्व नमूद आस्थापना, मंगल कार्यालये / लॉन्स / बलब हाउसेस आणि क्षेत्र / रेस्टोरंट समूह / हॉटेल्स / मोटेल्स / बँकेट होल यानी केंद्रीय प्रदूषण नियंत्रण मंडळ यानी जारी केलेल्या दिशानिर्देशांचे अनुपालन करणे आवश्यक आहे. सदर दिशानिर्देश https://mpcb.nic.in या संकेतस्थळावर उपलब्ध आहेत.	
सही /-	
(डॉ. अविनाश दावणे, भाप्रसे) सदस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ	
दिनांक : २७/०२/२०२४	
स्थळ : मुंबई	



लोकमत

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

दूरध्वनी क्र. २४०१०४३७/२४०२०४८१
Visit us at: <http://mpcb.gov.in>
Website: <https://www.mpcb.gov.in/>



कार्यालय पॉईंट, २ वा मजला,
श्रीव माटुंग निकाय रोड क्र. ८
श्रीव सर्वरकनोर, श्रीव (पूर्व)
मुंबई - ४०० ०२२.

सार्वजनिक सूचना

सदरित जाहीर सूचना माननीय राष्ट्रीय हरित खात्या यांनी मूळ अर्ज क्रमांक ८/२०१५ (सुजल सहकारी मूळ रचना संस्था मर्यादित विरुद्ध अजयुक्त, पुणे महानगरपालिका) यामध्ये दिलेल्या आदेशाच्या अनुसार जारी करण्यात येत आहे :-

माननीय राष्ट्रीय हरित खात्या अंतर्गत मूळ अर्ज क्रमांक ४००/२०१७ वेस्ट एन्ड ग्रीन फार्मर्स सोसायटी विरुद्ध भारतीय संपत्तय्य आणि अन्य या खटल्याच्या दिनांक १९/०९/२०१९ रोजीच्या अंतीम आदेशाचे पालन करणेबाबती केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी 'कासगी आस्थापना तसेच मंगल कार्यालये / लॉन्स / बलब हउसेस आणि क्षेत्र / रेस्टोरंट समुह / हॉटेल्स / मोटेल्स / बॅक्रेट हॉल यांच्याकरिता प्रदूषणाच्या नियंत्रणासाठी आणि पर्यावरण विषयक निकषांच्या अंमलबजावणीसाठीची वेवणा / दिशानिर्देश सुनिश्चित केले आहेत. त्यानुसार सर्व नमूद आस्थापनांची काळील निर्देशांचे अनुपालन करणे आवश्यक आहे :-

- सर्व वरील नमूद आस्थापनांनी हवा, पाणी आणि ध्वनी प्रदूषण नियंत्रणासाठी आवश्यक त्या सुविधांची आणि घन कचरा व्यवस्थापनाची पूर्तता करणे आवश्यक आहे.
- सर्व आस्थापनांनी संबंधित प्राधिकरणांकडून आवश्यक तसे परवानग्या घेणे आवश्यक आहे.
- वरील नमूद आस्थापनांनी जल प्रदूषण (प्रतिबंध व नियंत्रण) कायदा, १९७४ व हवा प्रदूषण (प्रतिबंध व नियंत्रण) कायदा, १९८९ कायदांच्या अंतर्गत उद्योग स्थापनेसाठी/ उद्योग कार्यालयनासाठी महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांच्याकडून संमतीपत्र प्राप्त करणे आवश्यक आहे.
- सर्व आस्थापनांनी ध्वनी प्रदूषण नियमांच्या तरतुदीच्या अनुसार संबंधित प्राधिकरणांकडून परवानगी घेणे आवश्यक आहे.
- सर्व आस्थापनांनी आवश्यकते प्रमाणे पूजल उपसा करणेसाठी संबंधित प्राधिकरणांकडून परवानगी घेणे आवश्यक आहे.
- सर्व आस्थापनांनी संबंधित प्राधिकरणांकडून इमारत नकाशा/ मंजूरी प्रमाणपत्र आणि अभिसूचना प्रमाणपत्र तसेच स्थानिक स्वराज्य संस्थेकडून ना हक्कात प्रमाणपत्र प्राप्त करणे आवश्यक आहे.
- सर्व स्थानिक प्राधिकरणांनी जल प्रदूषण, घन कचरा व्यवस्थापन, वाहूनताळ आदीकरिता आवश्यक त्या सामर्थ्यिक सुविधांची तरतूद सुनिश्चित करणे आवश्यक आहे.
- सर्व नमूद आस्थापना, मंगल कार्यालये / लॉन्स / बलब हउसेस आणि क्षेत्र / रेस्टोरंट समुह / हॉटेल्स / मोटेल्स / बॅक्रेट यांनी केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी जारी केलेल्या दिशानिर्देशांचे अनुपालन करणे आवश्यक आहे. सदर दिशानिर्देश <https://mpcb.nic.in> या संकेतास्थळावर उपलब्ध आहेत.

सही/-

(छ. अश्विनाथ झाकणे, भाउसे)

सदस्य सचिव,

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

दिनांक : २७/०२/२०२४
स्थळ : मुंबई

Mumbai Main

Page No. 7 Feb 28, 2024

Powered by: erelego.com

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

दूरध्वनी क्र. २४०१०४३७/२४०२०७८१
Visit us at: <http://mpcb.gov.in>
Website: <https://www.mpcb.gov.in/>



कल्पतरु पीईट, २ रा मजला,
श्रीव माटुंगा रिकम रोड क्र. ८
श्रीव सर्कलसमोर, श्रीव (पूर्व)
मुंबई - ४०० ०२२.

सार्वजनिक सूचना

सदरील जाहीर सूचना माननीय राष्ट्रीय हरीत लवाद यांनी मूळ अर्ज क्रमांक ८/२०१५ (सुजल सहकारी वृह रचना संस्था मर्यादित विरुद्ध आयुक्त, पुणे महानगरपालिका) यामध्ये दिलेल्या आदेशाच्या अनुसार जारी करण्यात येत आहे :-

माननीय राष्ट्रीय हरीत लवाद अंतर्गत मूळ अर्ज क्रमांक ४००/२०१७ वेस्ट एन्ड ग्रीन फार्मर्स सोसायटी विरुद्ध भारतीय संघराज्य आणि अन्य या खटल्याच्या दिनांक १९/०९/२०१९ रोजीच्या अंतर्गत आदेशाचे पालन करणेकामी केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी 'खासगी आस्थापना तसेच मंगल कार्यालये / लॉन्स / क्लब हाउसेस आणि क्षेत्र / रेस्टोरंट समुह / हॉटेलस / मोटेल्स / बँकेट हॉल यांच्याकरिता प्रदूषणाच्या नियंत्रणासाठी आणि पर्यावरण विषयक निकषांच्या अंमलबजावणीसाठीची यंत्रणा / दिशानिर्देश' सुनिश्चित केले आहेत. त्यानुसार सर्व नमूद भागधारकांनी खालील निर्देशांचे अनुपालन करणे आवश्यक आहे :-

- * सर्व वरील नमूद आस्थापनांनी हवा, पाणी आणि ध्वनी प्रदूषण नियंत्रणासाठी आवश्यक त्या सुविधांची आणि घन कचरा व्यवस्थापनाची पूर्तता करणे आवश्यक आहे.
- * सर्व आस्थापनांनी संबंधित प्राधिकरणांकडून आवश्यक त्या परवानग्या घेणे आवश्यक आहे.
- * वरील नमूद आस्थापनांनी जल प्रदूषण (प्रतिबंध व नियंत्रण) कायदा, १९७४ व हवा प्रदूषण (प्रतिबंध व नियंत्रण) कायदा, १९८१ कायदांच्या अंतर्गत उद्योग स्थापनेसाठी/ उद्योग कार्यान्वयनासाठी महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांच्याकडून संमतीपत्र प्राप्त करणे आवश्यक आहे.
- * सर्व आस्थापनांनी ध्वनी प्रदूषण नियंत्रणाच्या तरतुदीच्या अनुसार संबंधित प्राधिकरणांकडून परवानगी घेणे आवश्यक आहे.
- * सर्व आस्थापनांनी आवश्यकते प्रमाणे भूजल उपसा करणेसाठी संबंधित प्राधिकरणांकडून परवानगी घेणे आवश्यक आहे.
- * सर्व आस्थापनांनी संबंधित प्राधिकरणांकडून इमारत नकाशा/ मंजूरी प्रमाणपत्र आणि अग्निसुरक्षा प्रमाणपत्र तसेच स्थानिक स्वराज्य संस्थेकडून ना हरकत प्रमाणपत्र प्राप्त करणे आवश्यक आहे.
- * सर्व स्थानिक प्राधिकरणांनी जल प्रदूषण, घन कचरा व्यवस्थापन, वाहनतळ आदीकरिता आवश्यक त्या सामायिक सुविधांची तरतूद सुनिश्चित करणे आवश्यक आहे.
- * सर्व नमूद आस्थापना, मंगल कार्यालये / लॉन्स / क्लब हाउसेस आणि क्षेत्र / रेस्टोरंट समुह / हॉटेलस / मोटेल्स / बँकेटस यांनी केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी जारी केलेल्या दिशानिर्देशांचे अनुपालन करणे आवश्यक आहे. सदर दिशानिर्देश <https://mpcb.nic.in> या संकेतस्थळावर उपलब्ध आहेत.

सही/-

(डॉ. अविनाश ढाकणे, भाप्रसे)

सदस्य सचिव,

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

दिनांक : २७/०२/२०२४

स्थळ : मुंबई